

झांसी में पदोन्नत किये गये तथा नियुक्त किये गये डिवीजनल अधिकारी

1814. श्री दया राम शाक्य : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) झांसी में रेलवे बोर्ड के इन आदेशों के बावजूद ऐसे कितने डिवीजनल अधिकारी हैं जो पदोन्नति द्वारा इन मदों पर पहुंचे हैं और अनेक वर्षों से झांसी में ही नियुक्त है कि किसी भी अधिकारी को एक स्थान पर पांच से अधिक वर्षों तक नहीं रहना चाहिये;

(ख) क्या ऐसे अधिकारी हैं जो इस समय झांसी में नियुक्त हैं तथा वहीं पर सदा से सेवारत हैं; और

(ग) यदि हां, तो ऐसे अधिकारी कितने हैं और इसके क्या कारण हैं ?

रेल मंत्रालय तथा संसदीय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन) :
(क) केवल चार पदोन्नत अधिकारी हैं जो चार वर्षों से अधिक समय से झांसी में तैनात हैं। लेकिन, इस विषय पर रेलवे बोर्ड के आदेश उसी स्टेशन पर बने रहने के विरुद्ध कोई रोक नहीं लगाते। इन आदेशों के तहत एक अधिकारी केवल उसी पद पर रहते हुए अधिक से अधिक चार वर्षों तक एक स्थान पर रह सकता है।

(ख) और (ग). केवल एक सहायक कार्मिक अधिकारी है जो 15-5-78 से श्रेणी-2 में अपनी पदोन्नति की तारीख से झांसी में है और झांसी से बाहर स्थानांतरण के उसके आदेश पहले ही जारी हो चुके हैं।

Eye-Sight lost by Eye operations by Quacks

1815. SHRI RAJESH KUMAR SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) number of persons who lost their eye-sight in eye operations performed by quacks in eye camps organised in various States in the country during the period 1981-82 and 1 April, 1982 to 1 August, 1982;

(b) whether Central Government have issued any directives to all the State Governments to prevent such spurious eye camps in States and if so, what are the details thereof; and

(c) other steps taken by Central Government to prevent such camps and any financial assistance given to the victims?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHAN-KARANAND): (a) As per the available information, during the period 1981-82, eye operations carried out by unqualified persons affected the eyesight of 19 persons in Madhya Pradesh and 11 persons in Rajasthan. No such case has been reported during the period 1st April 1982 to 1st August 1982.

(b) and (c). The guidelines sent to the States and U.T. Governments to prevent the holding of eye camps by unqualified persons are given in the statement attached. In addition, the Central Government have reinforced the implementation of the National Programme for the Control of Blindness by making it a 100 per cent centrally sponsored programme since April 1982 and have augmented the financial assistance given to voluntary organisations for holding eye camps. Under the National Programme for Control of Blindness, there is no provision for grant of financial assistance to the affected persons.

Statement

INSTRUCTIONS ISSUED TO ALL STATES/UTs GOVERNMENTS REGARDING EYE CAMPS

(i) Storn action should be taken to prevent unauthorised, unscrupulous and unqualified persons from holding such eye operations. The revenue, police and health authorities should all be warned to exercise vigilance in this regard and prevent the holding of any such unauthorised camps.

(ii) Greater publicity be given through all media/channels that individuals in need of eye services should approach the Community Health Guide/Health Worker of their area/Primary Health Centre doctor for advice and guidance, with regard to their eye problem.

(iii) PHC doctors should be instructed to motivate all Health workers in their jurisdiction to identify individuals needing eye care services, whether for treatment or operation and to provide necessary guidance and help to such cases.

(iv) Chief Medical Officers of Districts should ensure that all camps held in the District by Voluntary Organisation are conducted according to the guidelines issued from time to time by the Ministry of Health and Family Welfare/Directorate General of Health Services.

(v) Voluntary organisations should be encouraged to hold larger number of Eye Camps so that more people in the rural areas can benefit from the services provided at their doorsteps.

(vi) Legal proceedings should be initiated under the existing laws to the fullest extent possible, so that those indulging in fraudulent practices of the nature referred to above, do not go unpunished. This would not only deter the unscrupulous, but also allay apprehensions among the public, raised by Press reports of the nature referred to.

(vii) District Coordination Committees be constituted, as already suggested in the past, for arranging and programming of eye camps in each of the districts with full participation of the people, Social and Voluntary agencies. The District Co-ordination Committee is to consist of local Deputy Commissioner/District Magistrate as Chairman, local Chief Medical Officer/Civil Surgeon, representatives of reputed voluntary organisations viz. Rotary International, Lions International, National Society for prevention of blindness, District branch, if any, Indian Medical Association, District branch other voluntary organisations conducting eye camps and running eye hospital professor and Head of Department of Ophthalmology of Local Medical College, if any, in the District as Members and Ophthalmic surgeon of the District Hospital as Member Secretary.

Withdrawal of Coach Attendants from AC II Tier Coaches

1816. SHRI NARAYAN CHOUBEY: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that there were no coach attendants in AC II tier coaches in the 1 Up Howrah-Kalka Mail which left Howrah on 2 September, 1982.

(b) whether Government have decided to withdraw coach attendants from AC II tier coaches;

(c) Whether Government have received any representation from the passengers against such proposals; and

(d) if so, what are the reaction of the Government to such representation?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) No.

(b) No.

(c) No.

(d) Does not arise.